

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

NOTIFICATION (DRAFT)

No.L-1/44/2010-CERC

Dated the 19th August 2011

In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, hereinafter referred to as “the Principal Regulations”, namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2011.

(2) These regulations shall come into force with effect from 1st July 2011.

2. Amendment to Regulation 2 of Principal Regulations: (1) Sub-clause (c) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(c) ‘**Approved Injection**’ means the injection in MW vetted by Implementing Agency (IA) for the Designated ISTS Customer for each representative block of months, peak and other than peak scenarios at the ex-bus of the generator or any other injection point of the Designated ISTS Customer into the ISTS, and determined based on the generation data submitted by the Designated ISTS Customers incorporating total injection into the grid, considering the Long-term Access and Medium-term Open Access;”

(2) Sub-clause (f) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(f) ‘Approved Withdrawal’ means the simultaneous withdrawal in MW vetted by Implementing Agency for any Designated ISTS Customer in a control area aggregated from all nodes of ISTS to which Designated ISTS Customer is connected for each representative block of months, peak and other than peak scenarios at the interface point with ISTS, and where the Approved Withdrawal shall be determined based on the demand data submitted by the Designated ISTS Customers incorporating Long-term Access and Medium- term Open Access;”

(3) Sub-clause (y) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(y) ‘**Yearly Transmission Charge (YTC)**’ means the Annual Transmission Charges for the existing transmission assets of the transmission licensees including deemed transmission licensees determined by the Appropriate Commission under section 62 of the Act or adopted by the Appropriate Commission under section 63 of the Act”.

3. Amendment of Regulation 3 of Principal Regulations.- The following proviso shall be added after clause (b) of Regulation 3 of the Principal Regulations:

“Provided that where the ISTS charges were being billed to the distribution companies or any power purchasing agency in a State before implementation of these regulations, the distribution companies or the power purchasing agency, as the case may be, shall be treated as Designated ISTS Customers in that State for the purpose of billing and collection by the CTU.”

4. Amendment to Regulation 7 of Principal Regulations.- (1) **Sub-clause (l)** of clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under:

“(l) Overall charges to be shared among the nodes shall be computed based on the Yearly Transmission Charges apportioned to each of the lines of the ISTS Licensees. The Yearly Transmission Charges, computed for the assets at each voltage level and

conductor configurations in accordance with the provisions of these regulations shall be provided by the respective ISTS transmission licensees. The transmission licensees shall give the total Yearly Transmission Charges of their transmission assets, whose charges are to be recovered through the mechanism of PoC charges in the next year along with circuit kilometers at each voltage level and for each conductor configuration. The total Yearly Transmission Charges shall be apportioned for each voltage level and conductor configuration based on the ratio of the indicative cost levels furnished by CTU at the beginning of each year.”

(2) Sub-clause (m) of clause (1) of Regulation 7 of the Principal Regulations shall stand deleted.

5. Amendment to Regulation 11 of Principal Regulations.- (1)The para below the computation formulae in clause(4) of Regulation 11 of the Principal Regulations shall be substituted as under:

“This first part of the bill shall be raised based on the Point of Connection charges, Approved Withdrawal and Approved Injection for each Designated ISTS Customer, provided by the Implementing Agency on the next working day of uploading of the Regional Energy Accounts by the respective RPCs in each month for the previous month and determined prior to the commencement of the application period. Further, the details of Monthly Transmission Charges for each of the ISTS licensees shall be provided by the Implementing Agency:

Provided that in case of a generator, where the quantum of the long-term contract does not match with the long-term access, the billing shall be done on the basis of long-term access.”

(2) The para below the computation formulae in clause (5) of Regulation 11 of the Principal Regulations shall be substituted as under:

“The second part of the bill shall be raised on the designated ISTS Customers alongwith the first part of the bill:

Provided that the revenue from approved additional Medium Term Open Access which has not been considered in the Approved Injection/Approved Withdrawal shall be reimbursed to the DICs in the following month, in proportion to the monthly billing of the respective month:

Provided further that the quantum of Medium Term Open Access shall be adjusted against quantum of the Long Term Access granted to the target Region without identified beneficiaries and not against Long Term Access granted to any other Region.”

(3) The last para under Clause (7) of Regulation 11 of the Principal Regulations shall be substituted as under:

“This bill shall be raised by the CTU within 3 working days of the issuance of the Regional Transmission Deviation Account by the RPCs:

Provided that the agency responsible for the intimation of deviation on account of Unscheduled Interchange energy shall continue to be responsible for the intimation of deviation on account of the transmission charges:

Provided that the revenue collected against the Deviation Bill shall be reimbursed to the DICs having long-term access in the following month, in proportion to the monthly billing of the respective month.

(4) Clause (8) of Regulation 11 of the principal regulations shall stand deleted.

(5) The following proviso shall be added to Clause (9) of Regulation 11 of the Principal Regulations:

“Provided that the quantum of Short Term Open Access shall be adjusted against quantum of the Long Term Access granted to the target Region without identified beneficiaries and not against Long Term Access granted to any other Region.”

6. Amendment to the Annexure of the principal regulations:

(1) Last sub-para under Para 2.1.2 (g) of the Annexure of the Principal Regulations under the head “Network Data” shall be substituted as under:

“Overall charges to be allocated among nodes shall be computed by adopting the YTC of transmission assets of the ISTS licensees, and any other non-ISTS licensees’ lines that have been certified by the respective RPCs as the inter-State transmission system. The Yearly Transmission Charge, computed for assets at each voltage level and conductor configuration in accordance with the provisions of these regulations shall be calculated for each ISTS transmission licensee based on indicative cost level provided by the Central Transmission Utility for different voltage level and conductor configuration. The YTC for the RPC certified non-ISTS lines which carry inter-State power shall be approved by the State Electricity Regulatory Commissions. In case the tariff for the RPC certified non-ISTS lines have not been specified by the SERCs, the average YTC as computed for the relevant voltage level and conductor configuration shall be used. The recovery of the YTC of the transmission assets expected to be commissioned in the Application Period shall be incorporated by the IA on the basis of provisional approvals using the regulations of the Commission.

For certifying non ISTS lines for carrying inter-State power, which were not the approved lines on the day of publication of these regulations, this shall be determined through the process of load flow studies. The results of the load flow studies, on an annual average basis, should show these lines carrying more than 50% of the total power carried by it to be inter-State power. This shall be vetted by the NLDC in consultation with the respective RLDC on the proposal made by the respective RPC.”

(2) The following may be added after the first paragraph in Step 4 under Para 2.7 of Annexure of the Principal Regulations:

“The charges of the HVDC back to back inter-Regional links at Chandrapur and Gazuwaka shall be included in the YTC of the NEW grid and the SR grid in the ratio of

1:1 and charges for Talcher – Kolar HVDC bi-pole link shall be shared by DICs of SR only.”

(Rajiv Bansal)
Secretary

Note: The Principal Regulations were published on 7th June 2010 in the Gazette of India Extraordinary Part III-Section 4 at Ser No.154.